

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF BOTHRA METALS AND ALLOYS LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Bothra Metals and Alloys Limited
2.	Date of Incorporation of Corporate Debtor	09 th November 2001
3.	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Mumbai
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	L27100MH2001PLC133926
5.	Address of the Registered Office and Principal Office (If any) of Corporate Debtor	Room No. 6A, Ground Floor, Bothra House, 5, Assembly Lane, Dadi Seth Agyari Lane, Kalbadevi, Mumbai – 400002.
6.	Insolvency Commencement Date in respect of Corporate Debtor	6 th July 2020 As per order of NCLT, Mumbai Bench dated 6th July 2020 in Company Petition (IB) No. 2579/MB.IV/ 2019
7.	Estimated date of closure of Insolvency Resolution Process	2 nd January 2021 (180 days from the Insolvency Commencement date which is 6 th July 2020)
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Name: Harish Kant Kaushik Reg. No: IBBI/IPA-001/IP-P-01469/2018-2019/12340
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board	Address: F-1904, Sapphire, Regency Towers, Kavesar, Ghodbundar Road, Thane (W) – 400615. Email Id: harishkant2007@gmail.com
10.	Address and E-mail to be used for correspondence with the Interim Resolution Professional	Address: Flat No. 1904, Sapphire, Regency Towers, Kavesar, Ghodbundar Road, Thane (W) – 400615. Email Id: irp.bothrametals@gmail.com
11.	Last date for submission of claims	20 th July 2020 Date of appointment of IRP is 6 th July 2020; date on which copy of order of NCLT, Mumbai Bench in Company Petition (IB) No. 2579/MB.IV/ 2019 was received.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in/downloadforms.html

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process for **Bothra Metals and Alloys Limited** on



6th July 2020.

The creditors of **Bothra Metals and Alloys Limited** are hereby called upon to submit their claims with proof on or before 20th July 2020 to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 8th July 2020

Harish Kant Kaushik

Place: Mumbai

Reg. No. IBBI/PA-001/IP-P-01469/2018-2019/12340

Interim Resolution Professional

